

# CHANDIGARH BENCH

O.A.NO.060/01005/2020

Decided on: 22.12.2020

### **HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

Sukhwinder Singh S/o Sh. Surinder Singh husband of Late Smt. Jaswinder Kaur, aged 37 Yrs R/o H.No. 1/462/A, Sector-33, U.T. Chandigarh (Group D).

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**Applicant** 

#### (BY ADVOCATE: MR. AMIT KAINTH)

#### **VERSUS**

- 1. U.O.I through Secretary to Government of India, Ministry of Home Affairs, North Block, New Delhi, Pin Code-110001.
- 2. Chandigarh Administration, through its Secretary U.T. Chandigarh Civil Secretariat, Sector 9, Chandigarh. 160009.
- 3. The Vocational Officer, Chandigarh Administration, Civil Secretariat, Sector 9, Chandigarh-160009.
- 4. Director School Education Civil Secretariat, Sector 9, Chandigarh-160009.
- 5. The District Education Officer, Civil Secretariat, Sector 9, Chandigarh-160009.
- The Principal, Government Sr. Secondary School, Sector 45 (Burail), Chandigarh.

Respondents



## ORDER (ORAL) HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

1. Heard. The learned counsel for the applicant states that Smt. Jaswinder Kaur wife of the applicant expired on 30.4.2020. The pension and other retiral dues of the deceased employee have still not been paid to the applicant, even though more than 7 months have passed since the death of his wife. He further states that a legal notice dated 29.10.2020 (Annexure A-5) was served upon to the respondent department to which a reply dated 16.11.2020 (Annexure A-6) was given but the family is yet to receive the retiral dues.

2. It is seen that vide letter dated 16.11.2020 (Annexure A-6), the District Education Officer, Chandigarh Administration has directed the Principal, Govt. Sr. Sec. School, Sector 45, Chandigarh, to take necessary action to release the pensionary benefits to the actual legal heir of the deceased employee. The applicant has filed the O.A. on 21.12.2020, about a month after issuance of letter dated 16.11.2020 by the respondent department. Finding that direction has already been issued to the concerned quarter to release the pensionary benefits to the actual heir of the deceased employee only on 16.11.2020, the O.A. is found to be pre-mature at this stage and is dismissed accordingly.

3. No costs.

(AJANTA DAYALAN)
MEMBER (A)

Place: Chandigarh Dated: 22.12.2020

HC\*